

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Miscellaneous Application No.70356 of 2018

(On behalf of Appellant)

In

Service Tax Appeal No. 51496 of 2014

With

Service Tax Cross Objection No.51349 of 2015

(Arising out of Order-in-Appeal No.91-ST/APPL/KNP/2013 dated 18/12/2013 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Kanpur)

Commissioner of Central Excise, Kanpur ...Appellant

(117/7, Sarvodaya Nagar, Kanpur)

VERSUS

M/s Rotomac Global (P) Ltd.,

....Respondent

(201, City Centre, 63/2, The Mall, Kanpur)

APPEARANCE:

Shri K.K. Bhashkar, Authorised Representative

for the Appellant

Absent on call

for the Respondent

CORAM: HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

MISC. ORDER NOs.70069-70070/2022 &

FINAL ORDER NO.70120/2022

DATE OF HEARING : 05 August, 2022

DATE OF DECISION : 05 August, 2022

P. ANJANI KUMAR:

Learned Authorised Representative for Revenue submits that the Department have filed this application for withdrawal of the appeal on monitory grounds in view of Board's Instruction F.No.390/Misc./116/2017-JC dated 11.07.2018.

2. In view of the above, appeal is dismissed. Cross Objection also gets disposed of.

(Dictated and pronounced in open court)

**(P. ANJANI KUMAR)
Member (Technical)**

akp